

set-up except that 100 W FM relay transmitters are planned at 50 of these cities in the 11th Five Year Plan. Prasar Bharati is planning to provide AIR FM station with production facilities at all the 160 cities, and proposal in this regard is being framed for inclusion under 12th Plan. Out of these 160 places, land is required from the State Government at 153 places. Prasar Bharati has written a letter to the State Government of 19 states for allocating land free of cost to set up AIR FM channels.

(c) No, Sir. Prasar Bharati intends to augment its FM coverage. An amount of Rs.142.27 crore was sanctioned for the scheme of FM expansion during the 11th Plan, and the scheme is under implementation. Under this scheme, new FM transmitters of various capacities are being installed at 130 places throughout the country including 100 nos. of 100 Watt FM transmitter (Relay). Further, at 34 places the old transmitters are being replaced by new FM Transmitters.

(d) Does not arise.

Compulsory registration of marriages

3483. MS. SUSHILA TIRIYA : Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that the registration of marriages is being made compulsory;
- (b) if so, the reasons therefor;
- (c) whether people have to go through cumbersome process for this registration; and
- (d) if so, the steps taken to make the process easier?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED) : (a) and (b) Yes Sir. The Hon'ble Supreme Court vide its judgment dated 14.02.2006 in Seema Vs. Ashwani Kumar (AIR 2006 S.C 1158) has directed the State Governments and the Central Government that marriages of all persons who are citizens of India belonging to various religious denominations should be made compulsorily registerable in their respective States where such marriages are solemnized.

(c) and (d) It is not correct to say that the process of registration of marriages is cumbersome. The process for compulsory registration of marriage are worked out by respective State Governments and the Union territory Administrations by making suitable legislation/rules or by amending existing legislation/rules on the basis of the situation obtained in their respective territories to make the process simple and easier. Hence no separate action by the Central Government is considered neccessary.

Appointment of notaries

‡3484. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry has not provided certificates to the persons clearing the interview held a few months back for registration as notaries;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of notaries appointed during the last two years in Maharashtra, district-wise; and

(d) the guidelines/rules and conditions specified by the Ministry for candidates interested to be a notary?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED) : (a) and (b) The memorials of the lawyers received upto 31.12.2010 were examined and the lawyers whose memorials have been found in order were interviewed. 1001 lawyers have been selected out of which, 153 certificates of practice have already been issued. Steps are being taken to issue certificates of practice to the remaining persons expeditiously.

(c) A statement showing the number of notaries appointed district-wise during the last two years in Maharashtra is given in the Statement (*See below*).

(d) Notaries are appointed strictly in accordance with the provisions of Notaries Act, 1952 and the Notaries Rules, 1956.

‡Original notice of the question was received in Hindi.